

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 5747
TO BE ANSWERED ON 02nd APRIL, 2018

MEDICAL BENEFITS TO ITPO RETIRED EMPLOYEES

5747. SHRI BHARTRUHARI MAHTAB:
SHRI SANJAY DHOTRE:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether as per a circular of Department of Public Enterprises, the retired employees of India Trade Promotion Organisation (ITPO) are entitled to pensionary as well as medical benefits and if so, the details thereof;
- (b) whether it has come to the notice of the Government that despite the said circular in the matter, medical benefits are being denied to such employees;
- (c) if so, the reasons therefor;
- (d) whether the Ministry has received several representations from such employees seeking medical benefits and if so, the details thereof along with the action taken thereon; and
- (e) the time by which a final decision is likely to be taken on extending medical benefits to the retired ITPO employees?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI C. R. CHAUDHARY)

- (a) to (e): The DPE O.M. No. 2 (70)/08-DPE (WC) dated 26.11.2008 and O.M. No. 2(70)/08-DPE (WC)-GL-VII/09 dated 2.4.2009 provide the guidelines regarding Superannuation Benefits including Pension and Post-Retirement Medical Benefit schemes to be adopted by the CPSEs. The guidelines, however, qualify that the schemes for pension and post-superannuation medical benefits would be subject to the factors like affordability, capacity to pay and sustainability of the CPSE.

ITPO has taken a decision that being a "not for profit" company with the redevelopment project involving a large financial outgo, they will

not adopt a Post-Retirement Medical Scheme (PRMS) for the present.

The Ministry has received representations from employees of ITPO seeking medical benefits. Since the matter was directly within the purview of the ITPO administration, the representations were forwarded to ITPO for consideration and response to the petitioners. ITPO informs that they have duly apprised the petitioners of their decision in this regard.
